

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI "A" BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.944/Del/2017  
Assessment Year : 2009-10**

GE Pacific Pte. Ltd., C/o-6 <sup>th</sup> Floor, Building 7A, Standard Chartered Building, DLF Cyber City, Phase-III, Gurgaon, Haryana-122002. PAN-AADCG1587G	Vs	ACIT (International Taxation), Circle-1(3)(1), 4 <sup>th</sup> Floor, E-2 Block, Pratyakshkar Bhawan, Civic Centre, New Delhi
<b>APPELLANT</b>		<b>RESPONDENT</b>

**ITA Nos.632 & 664/Del/2017  
Assessment Years : 2009-10 & 2010-11**

GE Transportations Parts LLC, C/o-6 <sup>th</sup> Floor, Building 7A, Standard Chartered Building, DLF Cyber City, Phase-III, Gurgaon, Haryana-122002. PAN-AADCG1587G	Vs	ACIT (International Taxation), Circle-1(3)(1), 4 <sup>th</sup> Floor, E-2 Block, Pratyakshkar Bhawan, Civic Centre, New Delhi
<b>APPELLANT</b>		<b>RESPONDENT</b>

**ITA No.8335/Del/2018  
Assessment Year : 2015-16**

GE Transportation Parts LLC, C/o-6 <sup>th</sup> Floor, Building 7A, Standard Chartered Building, DLF Cyber City, Phase-III, Gurgaon, Haryana-122002. PAN-AADCG1587G	Vs	DCIT, Circle-1(3)(1), International Taxation, New Delhi
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	Ms. Disha Jham, Adv.	
<b>Respondent by</b>	Sh. Mahesh Thakur, Sr. DR	
<b>Date of Hearing</b>	28.05.2021	
<b>Date of Pronouncement</b>	28.05.2021	

**ORDER****PER G.S. PANNU, VP :**

These appeals filed by the assessee for the assessment years 2009-10, 2009-10, 2010-11 and 2015-16 are directed against the different orders of Ld. Assessing Officer, New Delhi dated 26.12.2016, 30.12.2016, 30.12.2016 and 22.10.2018 respectively.

2. The learned counsel for the assessee, vide its letter dated 31.03.2021, received through email, has requested for withdrawal of the appeals filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, all appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 28<sup>th</sup> May, 2021.

**Sd/-**

**(AMIT SHUKLA)  
JUDICIAL MEMBER**

*\* Amit Kumar \**

**Sd/-**

**(G.S. PANNU)  
VICE PRESIDENT**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI